

WWW.LIVELAW.IN
HIGH COURT OF TRIPURA
A_G_A_R_T_A_L_A
WP(C)(PIL) No.16 of 2021

For Petitioner(s) : Ms. R. Purkayastha, Advocate.
For Respondent(s) : Mr. D. Bhattacharya, G.A.,
Mr. S. Saha, Advocate,
Ms. A. Chakraborty, Advocate.

HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI
HON'BLE MR. JUSTICE S.G. CHATTOPADHYAY

O_R_D_E_R

20/09/2021

(Akil kureshi, CJ)

Advocate Shri S. Chakraborty sought permission to retire from his appearance.

Permission granted. He shall file a formal note before the Registry to this effect.

This petition is filed by an active member of a political party. His main prayer is for formation of a special investigation team under an existing or retired Judge of the High Court for fair and proper inquiry and investigation into recent political violence in the State. The petitioner has pointed out that on 8th and 9th September, 2021 certain violent incidences of breach of law and order which had political flavour took place in the State of Tripura causing bodily injuries to certain citizens and damaging private and public properties. In connection with these incidents several FIRs have been lodged on or around 9th

WWW.LIVELAW.IN

September, 2021. However, according to the petitioner, till the filing of the petition on 18th September, 2021 no arrests have been made by the police.

Learned counsel for the petitioner submitted that the violence was politically motivated and was targeted against particular political outfit, its members and the establishments were the prime targets. She submitted that despite lodging of FIRs in relation to such riotous situations disclosing commission of cognizable offences, so far the police has not carried out serious investigation and no arrests have been made. She submitted that clearly the police department is working under political compulsions. According to the counsel, therefore, it was necessary to ensure impartial and independent investigation which may be handed over to a special investigation team to be constituted by this Court whose functioning may be supervised by a former Judge of this High Court.

Without expressing any opinion on the averments and the allegations of the petitioner and the arguments of his counsel, however, looking to the seriousness of the issues involved, we would like to gather further information from the respondents before deciding further course of action.

WWW.LIVELAW.IN

Let there be notice to the respondents, returnable for 4th

October, 2021.

Learned counsel Shri S. Saha waived notice on behalf of the respondents.

On the returnable date, the respondents shall place on record the progress of the investigation made in the various FIRs, copies of which are produced by the petitioner along with this petition.

(S.G. CHATTOPADHYAY), J

(AKIL KURESHI), CJ

Dipesh



सत्यमेव जयते